

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 149/TL/2022**

Subject : Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009 with respect to Transmission Licence to Khetri – Narela Transmission Limited.

Petitioner : Khetri- Narela Transmission Limited (KNTL)

Respondents : Southern Power Distribution Company of Telangana Ltd. and 3 Ors.

**Petition No. 150/AT/2022**

Subject : Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by Khetri – Narela Transmission Limited.

Petitioner : Khetri- Narela Transmission Limited (KNTL)

Respondents : Southern Power Distribution Company of Telangana Ltd. and 3 Ors.

Date of Hearing : 5.7.2022

Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Parties Present : Shri Burra Vamsi Rama Mohan, KNTL  
Shri V. C. Sekhar, KNTL  
Ms. Supriya Singh, KNTL  
Shri Neeraj Singh, PFCCCL  
Shri Sanjay Naik, PFCCCL  
Shri Manish Agrawal, PFCCCL  
Ms. Nirmala Meena, PFCCCL  
Shri Harish Bhakuni, PFCCCL  
Shri Kashish Bhambani, CTUIL  
Shri Yatin Sharma, CTUIL  
Shri Swapnil Verma, CTUIL  
Shri Siddharth Sharma, CTUIL  
Shri Ranjeet Singh Rajput, CTUIL  
Ms. Kavya Bhardwaj, CTUIL

**Record of Proceedings**

Cases were called out for virtual hearing.



2. The representative of the Petitioner submitted that the present Petitions have been filed for grant of transmission licence to establish "Transmission System Strengthening Scheme for Evacuation of Power from Solar Energy Zones in Rajasthan (8.1 GW) under Phase-II Part-G" ("the Project") and for adoption of transmission charges discovered pursuant to the tariff based competitive bid process in respect of the Project. He further submitted that pursuant to bid process conducted by Bid Process Coordinator, PFC Consulting Limited, Power Grid Corporation of India Limited was declared as the successful bidder. The representative of the Petitioner submitted that the Petitioner has complied with all the requirements and accordingly, the Commission may consider to grant transmission licence and adoption of transmission charges in respect of the Project.

3. In response to the query of the Commission regarding scope of work in relation to line bays at 765/400 kV, 3x1500 MVA Narela GIS substation, the representative of the Petitioner submitted that 4 Nos. of 765 kV line bays (GIS) are for Khetri - Narela 765 kV D/c line and for LILO of 765 kV Meerut- Bhiwani line. The Commission further directed CTUIL to ensure that there is no ambiguity in scope of works for implementation of line bays (main and tie bay in each dia) at Narela GIS substation and the reliability considerations are taken into account in termination of the lines at Narela substation. In response, the representative of CTUIL confirmed that CTUIL will take into the account the directions of the Commission.

4. After hearing the representatives of the Petitioner and the CTUIL, the Commission ordered asunder:

(a) Admit.

(b) The Respondents (including CTU and BPC) to file their reply, if any, within two weeks after serving copy of the same to the Petitioner, who may file its rejoinder, if any, by within two weeks thereafter.

(c) Parties to comply with the above direction within the specified timeline and no extension of time shall be granted.

5. Subject to the above, the Commission reserved the matters for order.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**